

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †2942**

TO BE ANSWERED ON THE 13TH MARCH, 2018/ PHALGUNA 22, 1939 (SAKA)

SECURITY TO OFFICERS

†2942. SHRI SUSHIL KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of man-handling of officers belonging to Indian Administrative Service and other All India Services, interrupting such officers in discharging their public duties and lodging cases against such officers have come to light in the country especially in Delhi;

(b) if so, whether any information has been collected by the Government in respect of such incidents;

(c) if so, the details thereof; and

(d) the steps taken by the Government to punish the guilty persons by taking speedy action and to provide security to the said victims/officers?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies, as also for protecting the citizens including officers of Indian Administrative Service and other All India Services in discharge of their public duties. Central Government takes appropriate action when such incidents come to notice.

Delhi police has informed that on a complaint of Shri Anshu Prakash, Chief Secretary, Delhi, a case has been registered on 20.02.2018 against certain persons. Two Members of Legislative Assembly were arrested in the case on 21.02.2018; one of whom has been granted conditional bail by the Hon'ble High Court of Delhi Investigation of the case is in progress.